

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3183**  
TO BE ANSWERED ON 05.01.2018

**Environment Protection Laws**

3183. N.K. PREMACHANDRAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to amend the environment protection laws so as to promote major projects, if so, the details thereof and the reasons therefor;
- (b) whether the Government proposes to introduce a system for single window clearance for industries all over the country by relaxing the environmental protection laws and if so, the details thereof and the action taken thereon;
- (c) whether the Government proposes to enforce the environmental protection laws, if so, the details thereof;
- (d) whether the Government has conducted any study regarding the functioning of the Green tribunal and if so, the details thereof;
- (e) whether the Government is satisfied with the existing structure, procedure and functioning of Green tribunal, if so, the details thereof and if not, the reason therefor; and
- (f) the details of the reason for amendment of the provision regarding the constitution of the Green tribunal, its function, qualifications etc.?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) No Madam, the Government does not proposes to amend the environment protection laws so as to promote major projects.
- (b) No Madam, the Government does not propose to introduce a system for single window clearance for industries all over the country by relaxing the environmental protection laws. However, to bring more transparency in the Environment, Forest and Wildlife approval processes for development projects/activities, the Ministry has rolled out a single window system for submission of application w.e.f. 04.07.2014 at the Central level, on 03.07.2015 at State level in the State level Environment Impact Assessment Authority (SEIAA) and on 28.06.2016 at District level in the District level Environment Impact Assessment Authority (DEIAA).
- (c) Yes Madam, the Ministry of Environment, Forest and Climate Change is the nodal Ministry for implementation of the Environment (Protection) Act, 1986, the Air (Prevention

and Control of Pollution) Act 1981 and the Water (Prevention and Control of Pollution) Act 1974 for enforcing environmental protection.

(d) No Madam.

(e) Yes Madam. The structure, procedure and functioning of National Green Tribunal is governed by the National Green Tribunal Act, 2010 and the National Green Tribunal (Manner of Appointment of Judicial and Expert Members Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) Rules, 2010.

(f) There is no amendment proposed in the Constitution and functions of the National Green Tribunal. The relevant provisions under the National Green Tribunal Act, 2010 have been amended vide Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 notified on 01.06.2017 by the Department of Revenue, Ministry of Finance under the Finance Act, 2017 (7 of 2017).

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